

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00786/2019
Chandigarh, this the 12th day of September, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...
Pervinder Singh (MES No. 372436) working as FGM (Skilled) in the office of Garrison Engineer (Air force), MES, Adampur, District Jalandhar (Punjab) - 144102, aged 56 years (Group C)

....Applicant

(Present: Mr. K.B. Sharma, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Defence, South Block, New Delhi – 110001.
2. Engineer in Chief, Military Engineer Services, Engineer-in-Chief's Branch, Integerated Hqrs, of MoD (Army) Kashmir House, DHQ, PO New Delhi – 110011.
3. The Chief Engineer, MES, HQ, Western Command, Chandimandir – 134107.
4. HQ, Commander Works Engineer, Military Engineer Services, jalandhar Cantt – 144005.
5. Garrison Engineer (AF), Military Engineer Services, Adampur – 144102.

.... Respondents

(Present: Mr. Sanjay Goyal , Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. The prayer made by the applicant, in this O.A., is for grant of 3rd financial upgradation in the pay band of Rs.9300-34800 with Grade Pay of Rs.4200, w.e.f. 09.09.2017, on completion of 30 years of service.
2. Heard.
3. Learned counsel submitted that despite the case of the applicant for grant of 3rd financial upgradation having been considered and recommended, vide communication dated 12.02.2019 (Annexure A-2),

no final decision has yet been taken by Respondent No. 4. He prayed that a direction be issued to the Competent Authority to accept the recommendation and grant him the relevant benefits.

4. Issue notice to the respondents.

5. At this stage, Mr. Sanjay Goyal, Sr. CGSC appears and accepts notice on their behalf. He does not object to the prayer made by the learned counsel for the applicants.

6. In view of the consensual agreement between the parties, coupled with the fact that the case of the applicant has already been considered and recommended but no final decision has yet been communicated, I deem it appropriate to dispose of this O.A., in limine, by directing the respondents to pass a final order in view of their own letter dated 16.02.2019 (Annexure A-2) and grant him the relevant benefits from the due date. Ordered accordingly.

7. The above exercise be carried out within a period of two months from the date of receipt of a copy of this order. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 12.09.2019**

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